

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3809 of 2020

Krishan Laguri @ Krishna Laguri ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Pravin Kumar, Advocate

For the State : Mrs. Priya Shrestha, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Jeteya P.S. Case No. 09 of 2018 corresponding to G.R. No. 77 of 2019 (S.T. Case No. 119 of 2019).

The husband of the informant was assaulted and killed by the accused persons.

Specific allegation of assault seems to have been levelled against co-accused Roy Laguri. Some of the co-accused persons have been granted bail by this Court in B.A. No. 11586 of 2019.

Regard being had to the fact that the case of the petitioner being similar to those co-accused persons who have been granted bail, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, at Chaibasa in connection with Jeteya P.S. Case No. 09 of 2018 corresponding to G.R. No. 77 of 2019 (S.T. Case No. 119 of 2019).

(RONGON MUKHOPADHYAY,J.)